

GOVERNMENT OF INDIA  
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

**LOK SABHA**  
**UNSTARRED QUESTION NO. 1085**  
TO BE ANSWERED ON 08.02.2019

**CHILD ADOPTION**

1085 SHRIMATI RITI PATHAK:  
SHRI DEVAJIBHAI G. FATEPARA:  
SHRI JUGAL KISHORE:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the number of children adopted by Indians and foreigners during each of the last three years and the current year;
- (b) whether the child adoption has declined during the said period;
- (c) if so, the reasons therefor;
- (d) whether the Government has received complaints regarding complicated formalities involved in the adoption procedure, if so, the details thereof; and
- (e) the action taken by the Government to simplify child adoption procedure in the country?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT  
(DR. VIRENDRA KUMAR)

- (a): The numbers of children adopted under the Juvenile Justice (Care and Protection of Children Act), 2015 (JJ Act) by Indians and Foreigners during each of the last three years and current year (upto end December, 2018) are as under:

Year	Adoptions by Indians	Adoption by foreign citizens
2015-2016 (April, 2015 to March, 2016)	3124	553
2016-2017 (April, 2016 to March, 2017)	3210	578
2017-2018 (April, 2017 to March, 2018)	3276	651
2018-2019 (April, 2018 to December, 2018)	2152	415

Source : CARINGS

- (b): Adoptions of children under the JJ Act has increased on year by year basis from 2015-16 till 2017-18. Since the current year 2018-19 pertains to the period from 1<sup>st</sup> April, 2018 to 31<sup>st</sup> March, 2019, increase or decrease over the previous year cannot be inferred at this juncture.
- (c): Does not arise
- (d): The Government has received complaints relating to complicated formalities/ delays/ difficulties in implementation of certain provisions of the JJ Act and Adoption Regulations, 2017. These include problems in medical examination reports of children in Specialised Adoption Agencies (SAAs) and Child Care Institutions (CCIs), difficulties/ delays in obtaining adoption orders from Family/ District Courts, and difficulties/ delays in obtaining birth certificates and passports etc.
- (e): The Ministry has introduced the Juvenile Justice (Care and Protection of Children) Amendment Bill, 2018 in Lok Sabha on 6<sup>th</sup> August, 2018 to amend the provisions of the JJ Act to replace "court" with "District Magistrate under Sections 56(5), 58(3), 58(4), 59(7), 59(8), 60(1), 61(1), 61(2), (63), (64), and 65(4) of the JJ Act.